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CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. C/231 /2008,418 /2008,426 /2008 - CU[DB]

Date 02/12/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S RAJVEER EXPORTS
H-3042, SURAT TEXTILE, MARKET,
RING ROAD, SURAT.
M/S, RAJVEER EXPORTS

Appellant

Vs
Respondent

C.C.E. ROHTAK

I am directed to transmit herewith a certified copy of Final order No. C/615-617/08-CUS. DATED 21.11.08
passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax


Assistant Registrar
(Customs Appeal Branch)

Copy to :

1. Respondent

C.C.E. ROHTAK

SCO NO,6 SECTOR 1, ROHTAK.

2. Adv. / Consult

MR. WILLINGDON & ASSOCIATES. 201/202.
ALKAPURI ARCADE, B WING OPP- WELCOME HOTEL,
R.C.DUTT ROAD. BARODA

3 S.D.R

4 J.C.D.R.

5 Bar association. CESTAT, New Delhi

6 M/s. Deeparchi Publications. M-93, Marg. 46, Saket. New Delhi 110017

7 M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg. Opp. ICICI Bank of Defence Colony, New - 3

8 Excise & Customs cases. B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar. (U.P.)

9 Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad. DT. U.P.

10 Nidheshak publications, I.P.Estate, new Delhi

11 Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

12 Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thyagaraya Road, T. Nagar, Chennai

13 Taxindiaonline.com Pvt.Ltd. B-XI/8183, Vasant Kuni, New Delhi - 110070

14 Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15

15 Office Copy

16 Guard file

17. SHRI KRISHAN KUMAR, 206, VISHWAKARMA COLONY,
ARYA GAS AGENCY, HISAR. (HARYANA).

18. M/S SINGH OVERSEAS, V-7,
P.O. ARYA NAGAR, HISSAR HARYANA.


Assistant Registrar
(Customs Appeal Branch)

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. III**

**Custom Appeal Nos. 231, 418 & 426 of 2008 with
Custom Stay Application Nos. 683, 968 & 995 of 2008**

[Arising out of Order-in-Original No. 02/Commr/SU/2008/Cus dated 18.1.08 passed by the Commissioner, Central Excise, Rohtak.]

For approval and signature:

Hon'ble Mr. M. Veeraiyan, Member (Technical)

Hon'ble Mr. P.K. Das, Member (Judicial)

-
1. Whether Press Reporters may be allowed to see :
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982?
 2. Whether it should be released under Rule 27 :
of the CESTAT (Procedure) Rules, 1982 for
publication in any authoritative report or not?
 3. Whether Their Lordships wish to see the fair :
copy of the Order?
 4. Whether Order is to be circulated to the :
Departmental authorities?
-

} M.
Yn.

M/s. Rajveer Exports
M/s. Singh Overseas
Shri Krishan Kumar

Appellants

Vs.

Commissioner of Central Excise
Rohtak

Respondent

Appearance:

Mr. Hemant Bajaj, Advocate for the Appellant No.2,
Ms. A.P. Tiwari, Jt.CDR for the Respondent

CORAM:

Hon'ble Mr. M. Veeraiyan, Member (Technical)
Hon'ble Mr. P.K.Das, Member (Judicial)

Date of Hearing/decision : 21.11.2008

Final ORDER NO. C/615-617/08

Per P.K.Das (for the Bench):

By stay order No. C/297-99/08 dated 18.9.08, M/s. Rajveer Exports M/s. Singh Overseas, Shri Krishan Kumar ~~and~~ were directed to pre-deposit the amounts as mentioned in the stay order. Today, when the matter was called, the learned advocate on behalf of M/s. Singh Overseas submits that he has not received any instructions from the applicant for compliance of the stay order. None appears on behalf of other appellants. On perusal of the records, we do not find any compliance report. In view of that, all the appeals are dismissed for non-compliance of Stay orders.

(Pronounced in the open Court)

(M. Veeraiyan)
Member(Technical)

(P.K.Das)
Member(Judicial)